

Shri Harish Chandra Mathur: During the last session it was stated that the Police Training College at Abu is likely to be transferred to Nagpur. May I know whether since then the proposal has been dropped?

Shri Anil K. Chanda: No final decision about that particular institution has been taken.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि जब बम्बई सरकार से पूरे भवन वहाँ पर मिल जायेंगे तब दिल्ली से वहाँ पर कौन कान से दफ्तर ले जाने का विचार किया जा रहा है ?

Shri Anil K. Chanda: We have made a provisional list of offices which are to be located in Nagpur when accommodation is available. As Sardar Swaran Singh had told the House a few days ago, the list will be placed on the Table as soon as final decisions have been taken.

Shri Harish Chandra Mathur: Is the hon. Minister aware that the Rajasthan Government has already been informed that this proposal has been dropped indefinitely? May I know if there is any co-ordination between this Ministry and the Home Ministry and what is the exact position?

Shri Anil K. Chanda: There is complete co-ordination between all the Ministries of the Government. So far as this particular question is concerned, I was asked information about shifting offices to Nagpur. I have said, so far as the Police Training College is concerned, it is not in the provisional list yet.

Tea Trade

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*243. { **Shri Barman:**
Shri S. C. Samanta:
Shri Balarama Krishniah:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any basis for complaints that Indian traders in

tea in foreign markets sometimes adopt unfair means;

(b) the steps taken in the matter;

(c) whether it is a fact that Kenya has discontinued importing Indian tea and the tea exports to Pakistan have received a set back; and

(d) if so, the reasons therefor?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir. Quality of tea supplied did not, in a few cases, conform to the samples furnished.

(b) Government propose to promulgate an Order under the Tea Act vesting the Tea Board with powers to take appropriate action in such cases.

(c) and (d). Kenya and Pakistan also produce and export tea. The question of regular export to these countries does not arise.

Shri Barman: May I know the country or countries from which such complaints have been made and whether there is any connection between such adoption of unfair means and the fall of export of tea in the year 1957 as compared to 1956?

Shri Kanungo: No. There is no relation between such complaints and the reduction of the trade in the particular year. The complaints were very few, I suppose not more than quarter of a dozen on that score and they were from West Asian countries.

Shri S. C. Samanta: May I know whether the complaint against the tea chests of plywood that were being used before by foreign exporters, has been removed?

Shri Kanungo: That has been removed. When the complaint was made much of it in the press, there was no substance in it.

Shri V. P. Nayar: The hon. Minister said that bulks did not conform with samples offered. I want to know whether in the supplies made especially for export, there is any

adulteration or only inferior variety is substituted for a better variety?

Shri Kanungo: No, adulteration has been reported.

Shri Damani: May I know how many times the export duty on tea has been changed, and whether it has helped to increase our export?

Shri Kanungo: The very nature of the duty is such that it is variable according to the rates prevalent in London and Calcutta. I could not give the exact number of times changes were made, but every one in the trade knows about it.

Shri A. C. Guha: May I know if the Chairman of the Tea Board about 2½ months ago used very strong words as regards the corrupt practices of the tea exporters, and if so, what action has been taken on those complaints made by the Chairman of the Tea Board himself?

Shri Kanungo: The Chairman did speak about it publicly because we do not want a single complaint in this matter to be made against the Indian trade. As I have mentioned in reply to part (b) of the question, the Tea Board is being invested with powers of regulating the export trade.

Mr. Speaker: Next question.

Shri A. C. Guha: And he is the officer mainly in charge of this?

Mr. Speaker: I have called the next question.

Skimmed and Powdered Milk

*244. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the value and quantity of skimmed and powdered milk so far imported into the country by the State Trading Corporation since its formation;

(b) whether the State Trading Corporation determines the prices for their sale; and

(c) if so, at what prices these are sold in Calcutta, Bombay, Madras and Delhi?

The Minister of Commerce (Shri Kanungo): (a) The value is approximately Rs. 60 lakhs. The quantity is nearly 11 lakh lbs.

(b) The sale prices are indicated by the State Trading Corporation.

(c) The skimmed milk powder has not yet arrived in Bombay, Madras and Delhi markets. It has only recently been unloaded at Calcutta. The margins of profits for the established importers and the dealers have been fixed by the State Trading Corporation of India (Private) Limited.

Shri A. C. Guha: May I know if in the Calcutta market there was some strike of the dealers of skimmed milk in connection with the distribution of this imported skimmed milk?

Shri Kanungo: No information.

Shri V. P. Nayar: The hon. Minister said that the State Trading Corporation have imported Rs. 60 lakhs worth. Do I take it that the import is a monopoly of the State Trading Corporation now, and may I know whether they have any machinery to check the prices in the retail market in Calcutta?

Shri Kanungo: Yes, we are trying to regulate the prices in the markets of Calcutta, Bombay and Madras, and we have fairly succeeded there.

Shri Shree Narayan Das: What is the margin of profit that is allowed to be charged?

Shri Kanungo: It varies according to the consignments. It is about five per cent.

Shri V. P. Nayar: I wanted to know whether the State Trading Corporation has now a monopoly of import?

Shri Kanungo: For the current licensing period, the State Trading